

ITEM NO.26 Court 3 (Video Conferencing) SECTION IV-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12133/2020

(Arising out of impugned final judgment and order dated 05-10-2020
in WP No. 11234/2020 passed by the High Court Of M.p At Indore)

THE KHASGI (DEVI AHILYABAI HOLKAR CHARITIES)
TRUST INDORE & ANR.

Petitioner(s)

VERSUS

VIPIN DHANAITKAR & ORS.

Respondent(s)

WITH

SLP(C) No. 12241-12242/2020 (IV-C)

(FOR ADMISSION and I.R. and IA No.105197/2020-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.105198/2020-EXEMPTION FROM
FILING O.T. and IA No.105206/2020-EXEMPTION FROM FILING O.T. and IA
No.105196/2020-PERMISSION TO FILE SYNOPSIS AND LIST OF DATES and IA
No.105205/2020-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 22151/2020 (IV-C)

(FOR ADMISSION and I.R. and IA No.105965/2020-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.105966/2020-EXEMPTION FROM
FILING O.T. and IA No.105964/2020-PERMISSION TO FILE PETITION
(SLP/TP/WP/..))

SLP(C) No. 19063/2021 (IV-C)

(FOR ADMISSION and I.R. and IA No.144647/2021-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.144648/2021-EXEMPTION FROM
FILING O.T. and IA No.144646/2021-PERMISSION TO FILE PETITION
(SLP/TP/WP/..) and IA No.144649/2021-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES.)

Date : 04-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Ms. Qurratulain, AOR
Mr. Anish R Shah, Adv
Mr. Brij Kishor Sah, Adv.
Mr. Aditya S. Jadhav, Adv.

Mr. Paramjit Singh Patwalia, Sr. Adv.
Mr. Aayush Agarwala, Adv.
Mr. Anuj P. Agarwala, Adv.
M/S. Pba Legal, AOR

Mr. Mukul Rohatgi, Sr. Adv.
Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Shyam Divan, Sr. Adv.
Mr. Amit Desai, Sr. Adv.
Ms. Nandini Gore, Adv.
Ms. Ruby Singh Ahuja, Adv.
Mr. Aman Ahluwalia, Adv.
Ms. Tahira Karanjawala, Adv.
Mr. Kunal Dwarkadas, Adv.
Mr. Abhinav Malhotra, Adv.
Mr. Ajay Vazirani, Adv.
Mr. Sidhant Kumar, Adv.
Ms. Kritika Sachdeva, Adv.
Ms. Garima Singh, Adv.
Mr. Akshay Agarwal, Adv.
Ms. Viloma Shah, Adv.
Mr. Dhiren Durante, Adv.
Mr. Amit Bhandari, Adv.
M/S. Karanjawala & Co., AOR

For Respondent(s)

Mr. Ronak Karanpuria, AOR
Mr. Arjun Garg, AOR

Mr. Saurabh Mishra, AAG
Mrs. Mrinal Elker Mazumdar, AOR

Mr. Pulkit Tare, AOR
Mr. Aditya Shekhar, Adv

Mr. Vikramjit Banerjee, ASG
Mr. Harish Pandey, Adv.
Mr. P.V. Yogeswaran, Adv.
Mr. Saurabh Mishra, Adv.
Mr. Chandra Prakash, Adv.
Mr. Arvind Kumar Sharma, AOR

M/S. Karanjawala & Co., AOR

Mr. Utsav Trivedi, Adv.
Mr. Abhinay, AOR
Ms. Manini Roy, Adv.
Mr. Himanshu Sachdeva, Adv.
Ms. Shivani Bhushan, Adv.
Ms. Unnati Vijay, Adv.
Ms. Aishwarya Samal, Adv.

Mr. Pooran Chand Roy, Adv.

Mr. Ajay Veer Pundir, Adv.
Ms. Anu Gupta, AOR

Mr. Darius Khambatta, Senior Adv.
Mr. Tushar Hathiramani, Adv.
Ms. Naheed Careemji, Adv.
Mr. P. S. Sudheer, AOR
Ms. Shruti Jose, Adv.

Mr. Prashant Bhushan, AOR
Ms. Neha Rathi, Adv.

Mr. Umang Shankar, AOR
Mr. Mayank Kshirsagar, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. Nos. 145163/2021, 8224 and 8225 of 2021 in SLP(C)
No. 12241-12242 of 2020 and I.A. No. 131351 of 2021 in
Diary No(s). 22151/2020

These applications are filed by one Vijay Singh Pal.
It has been drafted by Mr. Ajayveer Pundeer, advocate and
filed by Ms. Anu Gupta, advocate as noted in the
application at page 28.

Dr. Abhishek Singhvi, learned senior counsel invited
our attention to the averments made in the leading
application, which to say the least are unacceptable.

The applicant has the audacity of making reckless
allegations against the entire High Court of Uttarakhand
and also the former high officials of the State
Government.

In our opinion, the applicant, who wants to get himself impleaded in the matter pending in this Court, which involves complex issues must show some restraint and ought to eschew from making unfounded allegations as made in this application.

We do not deem it necessary to reproduce the relevant averments pointed out to us by Dr. Abhishek Singhvi.

We deprecate the casual or may be calculated manner, in which the application has been drafted and filed by the advocate concerned and for the advise given to the applicant or the lack of it, to file such an application. We, accordingly, reject this application by imposing exemplary costs on the applicant in the sum of Rs.25 lakhs (Rupees Twenty-Five Lakhs only) to be recovered by the Collector, Haridwar from the applicant as arrears of land revenue and submit compliance report before the next date of hearing, if not deposited in the Registry of this Court within four weeks from today.

We reject these applications for impleadment filed by the applicant herein.

Copy of this order be forwarded to the Collector, Haridwar forthwith through email for information and necessary action.

IA Nos. 124266 of 2020 (Application for intervention) and IA No. 124271 of 2020 (Application for Vacation of Stay in SLP(C) Nos. 12241-12242 of 2020

Mr. P.S. Patwalia, learned senior counsel appearing for the petitioner in Diary No. 22151 of 2020 submits that he intends to file a response to these applications including IA No. 112266 of 2020 to place on record as to why the application, at the instance of Ved Prakash Pal, applicant herein, for impleadment ought not to be entertained. He may do so within two weeks from today.

The applicant is free to file response thereto within one week thereafter.

We place on record that we are not inclined to entertain the prayer for vacating the interim relief, in particular direction to not precipitate initiation of criminal process as ordered by the High Court. For, that interim relief was passed after hearing all the concerned parties on 16.10.2020.

List all the matters in the third week of February, 2022 on a non-miscellaneous day for final disposal.

The written note/submissions may be filed by the concerned parties before the next date of hearing.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)